

Most Urgent  
Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),  
DBA ELECTIONS-2024

No. \_\_\_\_\_/EC/DBA/2024

Dated 04.11.2024

To,  
The Worthy President,  
Delhi Bar Association,  
Tis Hazari Courts, Delhi.

Sub: Removal of poster/banner/hoardings/promotional materials.

Sir,

Please refer to the communications dated 21.08.2024, 22.08.2024  
03.09.2024 and 23.10.2024 in respect of removal of  
poster/banner/hoardings/promotional materials.

We may reiterate that hoardings/banners/posters/promotional  
materials being put up/raised are still, in and around the Tis Hazari  
Court complex and the same have not yet been removed. A few photographs  
showing the presence of banners hoarding/posters/promotional materials in the  
Tis Hazari Courts complex are also annexed herewith for your reference.

The observations made by the Hon'ble High Court of Delhi in this  
respect in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors [W.P(C)*  
*10363/2021 & CM Appls. 31884/2021, 17981/2022, 51769/2023 & 57075/2023]*  
are also reproduced for your kind reference:-

"37. *To ensure purity in election and to curb use of money power, this Court directs that the prospective candidates will not install hoardings or paste posters or host parties to further their electoral prospects. The candidates would have permission to hold physical and virtual meetings and could use WhatsApp or social media to propagate their ideas and thoughts concerning improvements that he/she propose to bring about in the best interest of the legal fraternity.*"

"38. (vi) *To ensure purity in elections and to curb use of money power, this Court prohibits hosting of election parties, printing of posters and erection of hoardings.*"

In this respect, communication/letter no.448/Gen/SF/2024 dated  
16.08.2024 was issued by the Hony. Secretary, Bar Council of Delhi clarifying  
that the violation may lead to disqualification. The relevant portion thereof is as

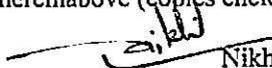


under:-

*"You are, therefore, requested to take necessary steps for removal of these hoardings, posters etc. inside and outside the court premises immediately and also issue circulars/notices directing the advocates not to resort to erecting hoardings, pasting posters and holding parties/bhandaras etc. In case anyone defies the directions of the Bar Association, the Bar Association may report the name of that concerned advocate(s), with proof to the Bar Council of Delhi, and Bar Council of Delhi in turn shall take steps for permanent removal of the licence to practice of such advocate(s)."*

Having regard to the fact that the prospective candidates continue to flout the aforementioned directions, the undersigned is constrained to recommend proper action against the candidates who have put their posters/banners/hoardings in and around the Tis Hazari Court complex in complete defiance of the directions of the Hon'ble High Court of Delhi, and despite having been requested for removal of the banner/posters/hoardings by means of repeated communications mentioned hereinabove (copies enclosed).

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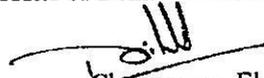
  
Nikhil Chopra  
Chairperson, Election Committee  
Delhi Bar Association 2024

No. \_\_\_\_\_/EC/DBA/2024

04 NOV 2024

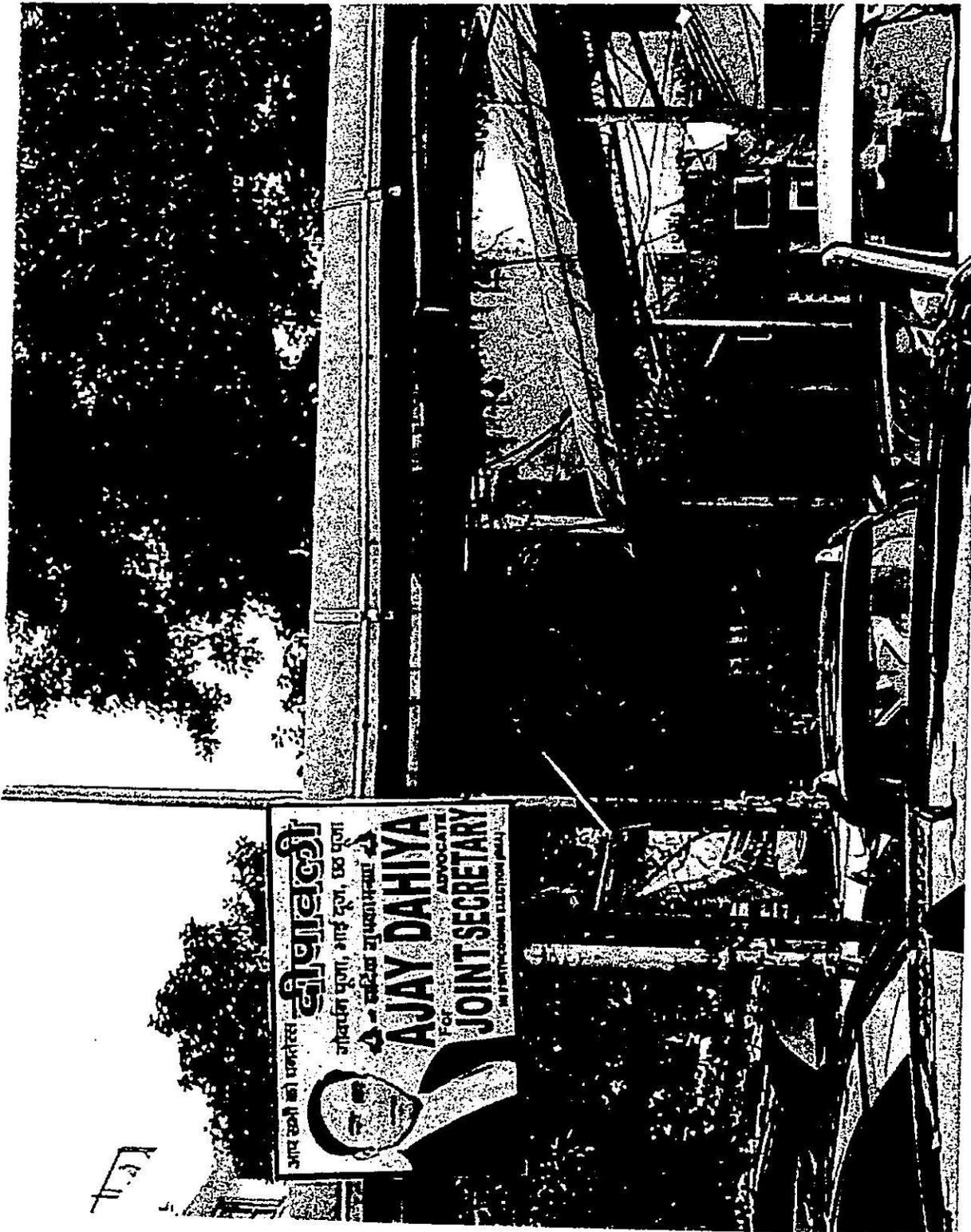
Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) Hony. Secretary, Bar Council of Delhi with request to take necessary action in line with communication/letter no.448/Gen/SF/2024 dated 16.08.2024. (Copy enclosed)
- 5) In-Charge, Caretaking Branch (HQs), THC, Delhi.
- 6) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.

  
Chairperson, Election Committee  
Delhi Bar Association 2024



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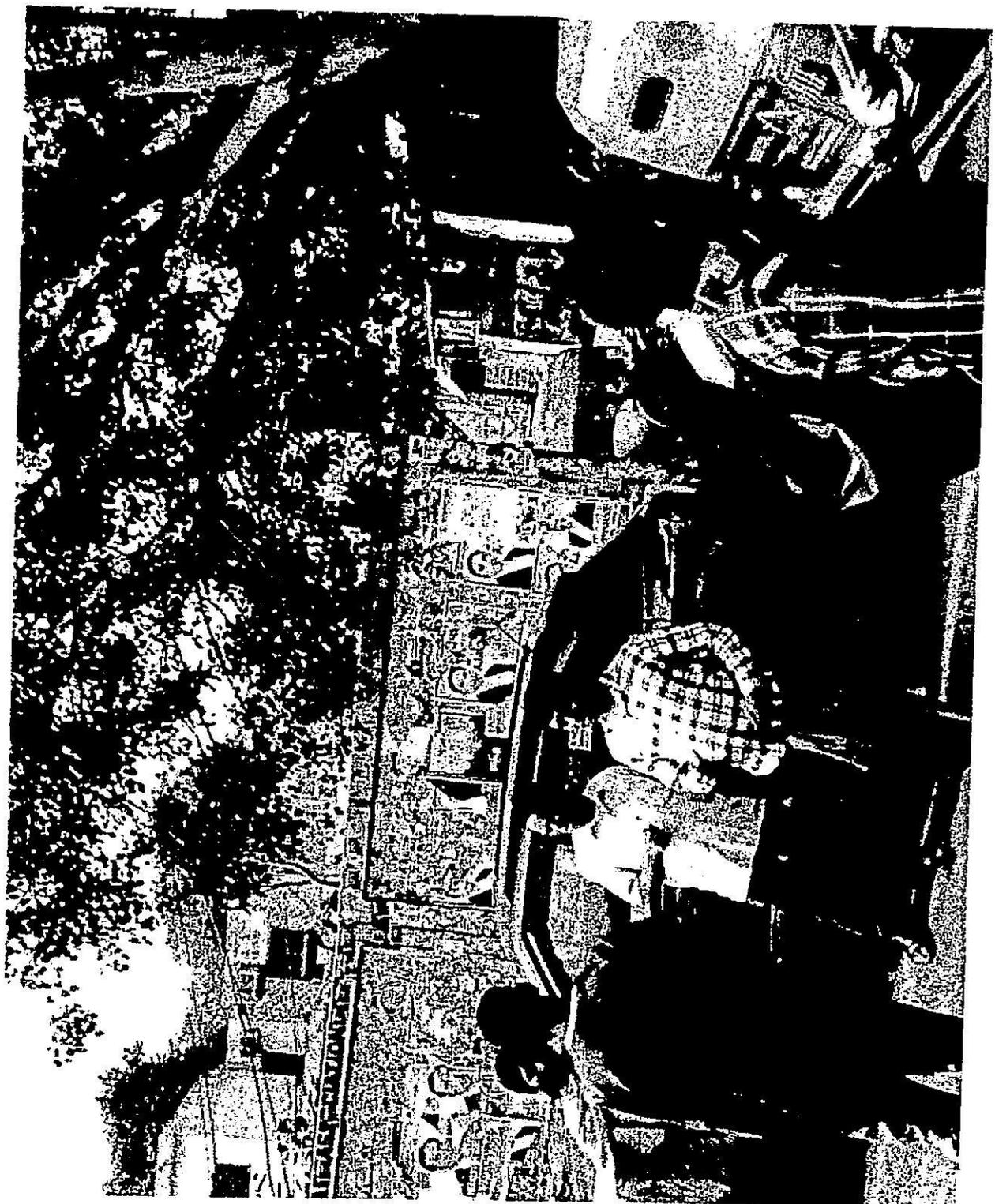


विद्युली गुरुकुल  
सोराय प्रताप सिंह  
ADVICE & LEGAL CONSULTANT

ADMISSION  
**LLB**  
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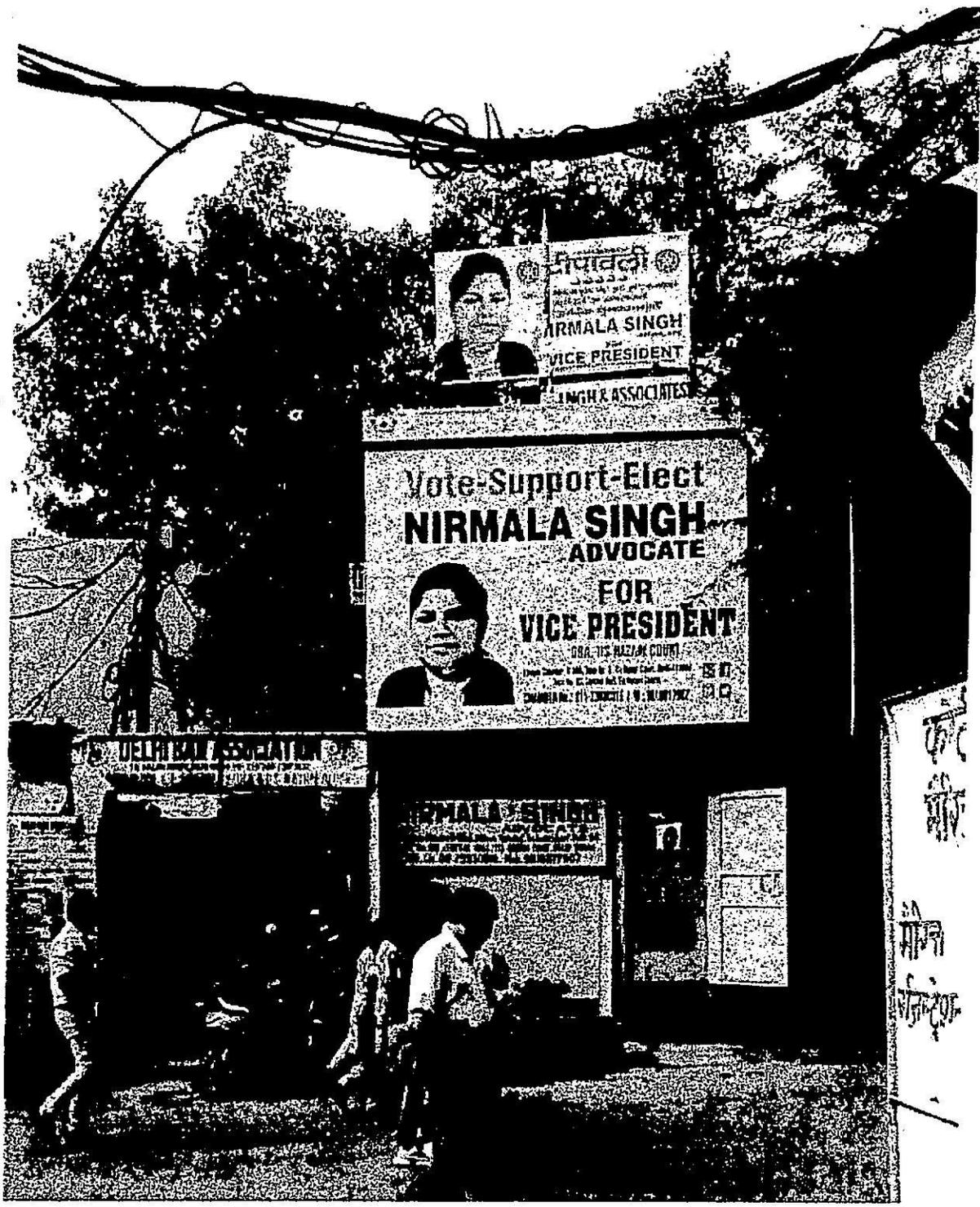

**निर्मली**  
 NIRMALA SINGH  
 VICE PRESIDENT  
 SINGH & ASSOCIATES

Vote-Support-Elect  
**NIRMALA SINGH**  
 ADVOCATE  
 FOR  
**VICE PRESIDENT**  
 DDA-113 HAZRAT COURT  
 CHANDIA HILL, DELHI-110017

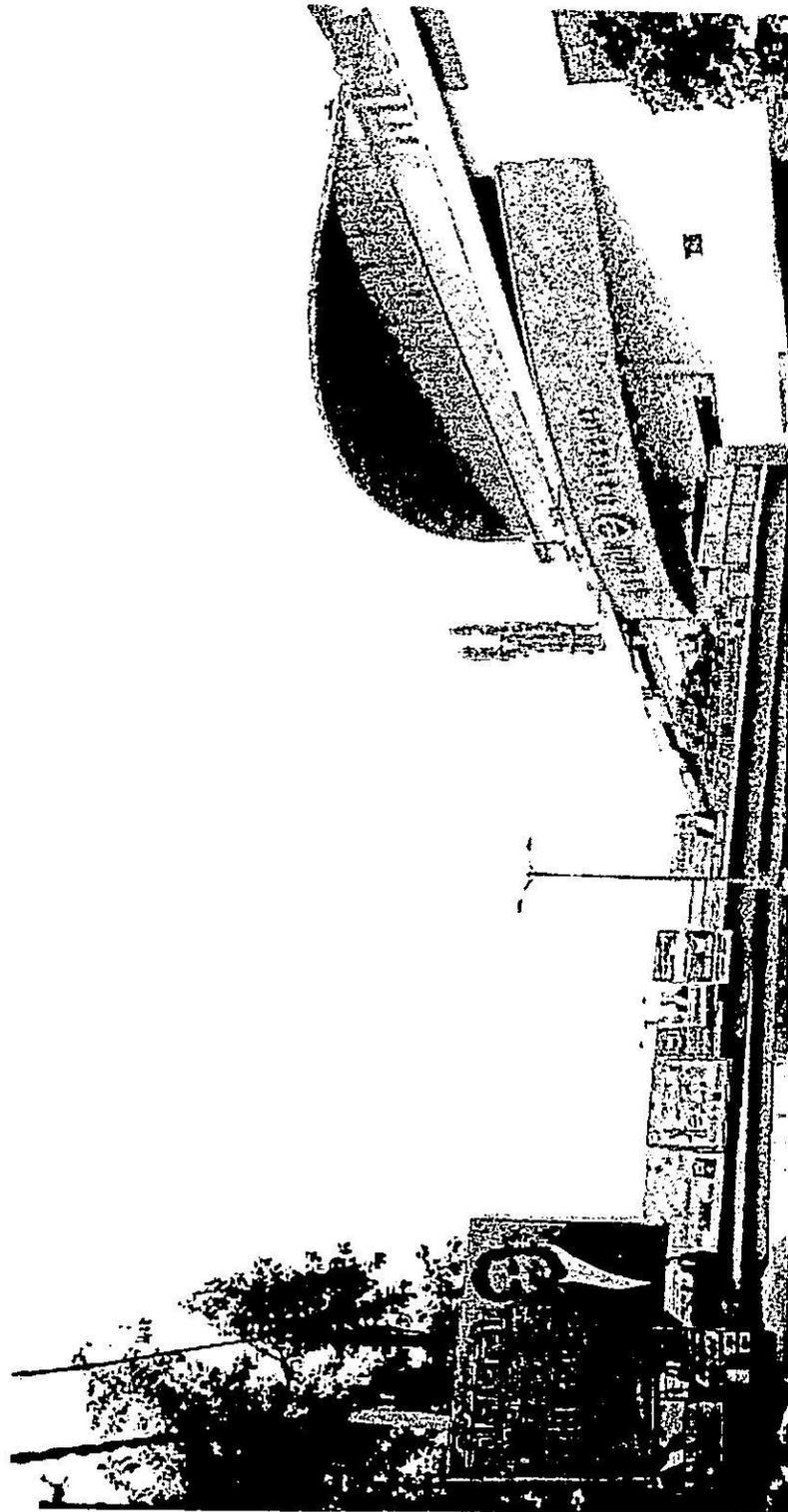
DELHI BAR ASSOCIATION

NIRMALA SINGH

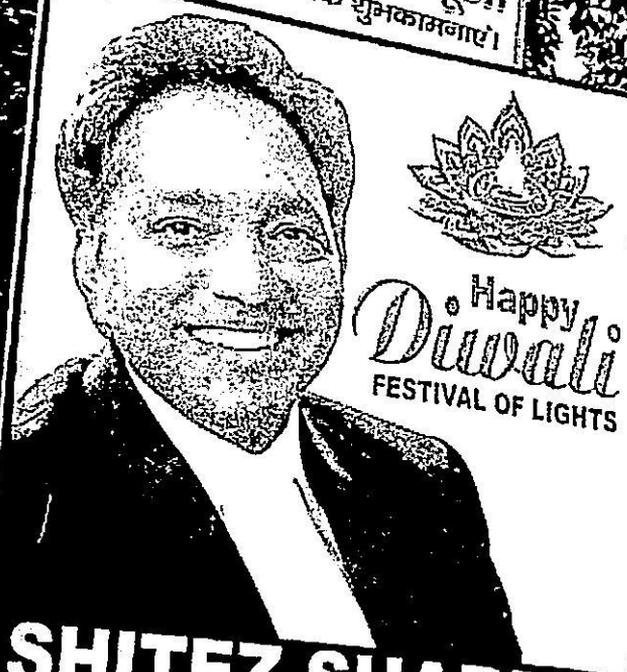
कृपे  
 धीरे  
 निर्मली  
 सिंह







दीपावली की हार्दिक शुभकामनाएं।



Happy Diwali  
FESTIVAL OF LIGHTS

**SHITEZ SHARMA**  
ADVOCATE  
CONTESTING FOR THE POST OF  
**SR. VICE PRESIDENT**



